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JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM): (a) to (c) The Report of the Committee was received by the Government in September, 1990. These recommendations pertain to State Governments, the High Courts, some of the Central Ministries and the Judiciary itself. These recommendations cover various aspects like jurisdictional and procedural modifications/improvements in the judiciary, setting up of specialised bodies such as tribunals/commissions to deal with specific types of cases, fixation of judge strength and appointments of judges in High Courts, creation of more posts in the Subordinate judiciary and a number of other general recommendations relating to modernisation of office equipment in courts and allocation of more funds to the judiciary, improvement in day to day working of the Courts, etc. These recommendations have been forwarded to all concerned such as State Governments, the Central Ministries and the High Courts for necessary follow-up action.

Resentment amongst Karnataka High Court Judges

4417. SHRI B. K. HARIPRASAD: SHRI PRABHAKAR B. KORE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware that there is a strong feeling of dissatisfaction and resentment amongst the judges of Karnataka judiciary due to discriminatory promotion policy;

(b) if so, the reasons therefor; and

(c) what is the number of senior most judges of Karnataka High Court who have been appointed as the Chief Justice of the High Courts outside Karnataka in the past 15 years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM): (a) to (c) After the policy of having Chief Justices of High Courts from outside was adopted in January, 1983, 2 Judges of the Karnataka High Court have been appointed/transferred as Chief Justices of the High Courts outside Karnataka. No discrimination is practised in the matter of appointment of Judges.

Committee for implementation of 15 Point programme in the Ministry of Law, Justice and Company Affairs

4418. SHRI MOHAMMED AFZAL alias MEEM AFZAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any committee in his Ministry for monitoring implementation of the 15 point programme for the welfare of the Minorities; and

(b) if so, what are the details with regard to such Committee in the Ministry and the number of persons who have been provided with employment during the past three years under the programme?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM): (a) No, Sir.

(b) The question does not arise.

Bringing Peerless General Finance and Investment Company Limited under the purview of M.R.T.P. Act.

4419. DR. NARREDDY THULASI REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether there is any proposal to bring Peerless General Finance and Investment Company Limited under the purview of M.R.T.P. Act to protect the interest of depositors, field assistants and field officers;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI. K. VIJAYA BHASKARA REDDY): (a)

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and (b) M/s Peerless General Finance and Investment Company Limited was issued a default notice on 13.7.1988 advising the company to register under section 26 of the MRTP Act. The provisions of the MRTP Act were also made applicable to companies under default notice.

In its various submissions and personal hearing, the company raised various issues, including not being an undertaking in terms of the MRTP Act. Subsequent to the hearing, the company sought further time for making detailed representation. This was received on 14.8.1991.

The relevant provisions relating to registration under section 26 of the MRTP Act were omitted with effect from 27.9.1991.

(c) Does not arise.

Increasing the posts of High Court Judges

4420. SHRI SURESH KALMADI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 3282 given in the Rajya Sabha on 23rd March, 1992 and state:

(b) whether it is a fact that Government propose to create more than 30 posts of Judges in various High Courts of the country so as to clear the arrears of cases; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM) (a): Yes, Sir.

(b) The High Court-wise break-up is given in the attached statement.

Statement

S).	No. High Court	Sanctioned New Posts strength agreed to (permanent/ be created Addl.) (Permanent/ Additional)	
1.	Allahabad	70	7
2.	Andhra Pradesh	26	10
3.	Bombay	54	6
4.	Calcutta	46	4
5.	Delhi	30	4 3
6.	Gauhati	16	3
7.	Gujarat	30	
8.	Himachal pradesh	8	
9.	Jammu & Kashmir	10	1
10.	Karnataka	30	_
11.	Kerala	24	
12.	Madhya Pradesh	30	5
13.	Madras	28	4
14.	Orissa	14	
15.	Patna	35	4
16.	Punjab & Haryana	32	1
17.	Rajasthan	25	7
18.	Sikkim	3	
	Total:	511	55

Voting rights to NRIs

4421. SHRI PRAMOD MAHAJAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Government propose to grant voting rights to NRI's; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARA-MANGALAM): (a) No, Sir.

(b) Does not arise.

4422. [Transferred to the 31st March, 1992.]

³ Regional imbalance in Rajasthan

4423. SHRI RAMDAS AGARWAL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether it is a fact that even after seven Five Year Plans Government have not so far been able to achieve equitable regional development in the country;

(b) if so, the reasons therefor,